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WA-2288-2024

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 1<sup>st</sup> OF JULY, 2025

WRIT APPEAL No. 2288 of 2024

ASHOK KHEDKAR AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

.....

## Appearance:

Shri Prateek Kumar Waghmare - Advocate (through V.C.) for appellants .

Dr. S.S. Chouhan - Government Advocate for respondents/State.

## **ORDER**

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for the appellants seeks leave to withdraw the appeal reserving the right of the appellants to avail of the liberty granted by the learned Single Judge by the impugned order dated 02.09.2024.

In view of the above, appeal is dismissed as withdrawn. All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE